CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 371/2000
MA 2652/2000
OA 1450/1993

New Delhi, this the 2nd day of November, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (Admn)

K.B.Shukla
S/o Late Shri C.L.Shukla
R/o 223, Madhuban
Delhi - 110092   ...Petitioner

(By Advocate : Sh. A.K.Behra)

V E R S U S

Shri Kamal Pandey
Secretary, Ministry of Home Affairs
Govt. of India, North Block
New Delhi - 110001   ...Respondents

(By Advocate :Sh. N.S.Mehta)

O R D E R (ORAL)

Justice V.Rajagopala Reddy, VC (J)

        Heard the counsel for the petitioner and the respondents.
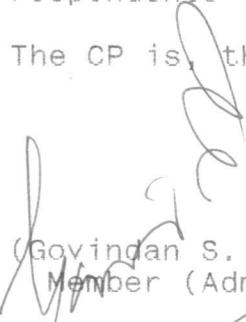

        2.   We are satisfied that the direction given to the Central Government has been complied with, as it has already passed the order dated 24-10-2000, appointing the petitioner to the Selection Grade of IAS w.e.f. 18th March, 1992 and to entitle him to all consequential benefits. The direction was that he should be appointed to the Selection Grade w.e.f. 18th March, 1992 with all consequential benefits, such directions has been complied with in full.
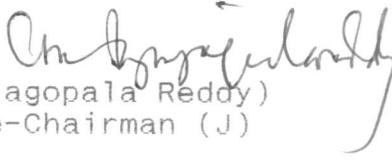

        3.   The learned counsel for the petitioner, however, submits though the order has been passed on 24th March, 2000, applicant was still not paid all the benefits in cash. It is clearly stated in this

39

proceedings that the concerned Chief Secretary of the Govt. of NCT of Delhi has been directed to pay the petitioner all the benefits and that the pensionary benefits also to be revised accordingly as directed, as early as possible.

4. Though, the order was passed about one year back, the same was implemented in October, 2000. It is stated that the delay was due to the filing of the Writ Petition and for that respondents had expressed regret. We do not find that this is a fit case, that action should be taken against the respondents under the contempt of Court proceedings. The CP is, therefore, closed. Notices discharged.

(Govindan S. Tampi)   (V.Rajagopala Reddy)
Member (Admn)   Vice-Chairman (J)

/vikas/